

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OP 1061/96.

OA. 3059/96

dt. 11-12-96

Between

1. K. Umapathy Reddy  
2. Md. Khaja Gaziuddin : Applicants

and

1. Chief Supdt. of Central Telegraph Office  
Hyderabad

2. Chief General Manager Telecom  
AP Circle, Doorsanchar Bhavan  
Hyderabad

3. Director General  
Dept. of Telecommunications  
New Delhi : Respondents

Counsel for the applicants : K. Venkateswara Rao  
Advocate

Counsel for the respondents : K. Ramulu  
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *✓*

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OA No. 1461/96.

OASR. 3059/96

dt. 11-12-96

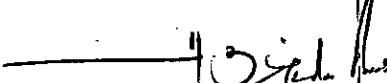
Order

Oral order (Per Hon. Mr. H. Rajendra Prasad, Member (A)

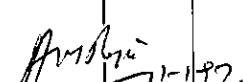
Mr. K. Venkateswara Rao for the applicants.

Ms. Nagavani for Mr. K. Ramulu for the respondents.

1. MA. 860/96 has already been disposed of with the grant of permission to the petitioners to file a joint OA.
2. Ms. Nagavani (for Mr. Ramulu) submitted that the respondents would like to file a reply in MA. 859/96.
3. At this stage a representative of the Department, who was present in the Court and is duly authorised in this regard, mentioned that the respondents are willing to allow the reliefs claimed by the present applicants in terms of the judgement in OA. 312/95 disposed on 15-3-1995.
4. It is, therefore, directed that the applicants be granted the necessary relief as prayed for by them within a period of three months from the date of communication of this order, in terms of the directions contained in the order passed by this Tribunal on 15-3-1996 in OA. 312/95.
5. The OA is thus disposed of. No costs.

  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : 11th December, 96  
Dictated in Open Court

  
Deputy Registrar (D.C.E.)

sk

C.A.1461/96

To

1. The Chief Superintendent of Central Telegraph Office, Hyderabad.
2. The Chief General Manager, Telecom, A.P.Circle, Doorsanchar Bhavan, Hyderabad.
3. The Director General, Dept.of Telecommunications, New Delhi.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.K.Ramulu, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.
- 8) One copy to Hon'ble Member (A) -  
p.v.m. *H. Dejinde Presd.*

24/11/97

I COURT

TYPED BY

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD  
MEMBER (ADMN)

Dated: 11 - 12 - 1996

~~ORDER~~ / JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 1661/96

T.A.No. (W.P. )

Admitted and Interim Directions  
Issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.m.

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

DEPT/DESPATCH

10 JAN 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH